

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3821
ANSWERED ON:20.03.2013
ILLEGAL SALE PURCHASE OF PROPERTIES
Kumar Shri Shailendra

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether illegal sale/purchase of properties is rampant in National Capital Region (NCR);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the officials of Delhi Development Authority (DDA) are also involved in such activities; and
- (d) if so, the details thereof and the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

- (a)&(b) : National Capital Region Planning Board has informed that it is a planning body and does not maintain information on sale/purchase of properties and neither does it regulate sale and purchase of properties in NCR.
- (c) & (d) : DDA has informed that departmental action is taken in respect of DDA officers indulging in malpractices.